

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A. No.2971 of 2001

(31)

NEW DELHI, THIS THE 5<sup>TH</sup> DAY OF OCTOBER, 2004

**HON'BLE SHRI V.K. MAJOTRA, VICE CHAIRMAN (A)**  
**HON'BLE SHRI SHANKER RAJU, MEMBER (J)**

P.L. Nigam  
S/o Shri Hira Lal Nigam,  
Working as Parcel Supervisor,  
New Delhi Railway Station,  
New Delhi.

.....APPLICANT

(By Advocate : Shri S.K. Sawhney)

VERSUS

1. UNION OF INDIA  
Through General Manager,  
Northern Railway, Baroda House,  
New Delhi.
2. The Divisional Railway Manager,  
State Entry Road, New Delhi.

.....RESPONDENTS

(By Advocate : Shri Rajinder Khatter)

ORDER (ORAL)

**SHRI SHANKER RAJU, MEMBER (J) :**

Heard.

2. In the Counter Affidavit a statement has been made by the respondents that the applicant has been promoted from 1998 when his junior was so promoted. However, it is contended by the learned counsel of the applicant that similarly circumstance junior was promoted in the year 1997.
3. In this view of the matter, respondents are directed to pass a detailed and speaking order after examining the above grievance of applicant, within a period of two months from the date of receipt of a copy of this order. Accordingly, the present OA is disposed of. No costs.

*S. Raju*

**(SHANKER RAJU)**  
**MEMBER (J)**

*V.K. Majotra*

**(V.K. MAJOTRA)**  
**VICE CHAIRMAN (A)**

cc.